

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE
OF INDIA

Government of India
Ministry of Finance
Department of Revenue

New Delhi, 16th Aug. 1999

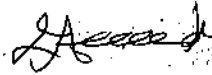
NOTIFICATION
INCOME TAX

S.O. _____ In exercise of the powers conferred by clause (iib) of the proviso to section 193 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby specifies the debentures in the nature of "14.25%, Unsecured Non-convertible Redeemable Subordinated Bonds (Series-II)" issued by the Dena Bank, Mumbai for the purposes of the said clause:

Provided that the benefit under the said proviso shall be admissible in the case of transfer of such bonds by endorsement or delivery, only if the transferee informs the Dena Bank by registered post within a period of sixty days of such transfer.

No. (F.No.275/9/98-IT(B))

No. 11027


(JAMNA DASS)
Under Secretary to the Government of India

To

The Manager,
Government of India Press
Mayapuri, New Delhi.

No. (F.No.275/9/98-IT(B))

भारत के राजपत्र, भाग 2, खंड 3(ii) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली 16 अगस्त, 1999

अधिसूचना
आयकर

का0आ0 केन्द्रीय सरकार, आयकर अधिनियम, 1961 (1961 का 43) की धारा 193 के परंतुक के खंड (iiख) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, देना बैंक मुंबई द्वारा जारी किए गए डिबेंचरों को, उक्त खंड के प्रयोजनों के लिए "14.25%, अप्रतिभूतित असंपरिवर्तनीय उन्मोचनीय अधीनस्थ बॉण्ड (श्रृंखला II)" की प्रकृति का घोषित करती है।

परंतु यह कि यदि अंतरिती देना बैंक को ऐसे अंतरण के साठ दिन की अवधि के भीतर रजिस्ट्रीकृत डाक द्वारा सूचित करता है तो, उक्त परंतुक के अधीन अंतरण की दशा में फायदा केवल ऐसे बांडों के पृष्ठोक्ता या परिदान द्वारा लागू होगा।

(फा0सं0275/9/98-आईटी(बी))

11८27

जमना दास

(जमना दास)
अवर सचिव, भारत सरकार